

understanding among States, so that no State may discuss matters which exclusively fall within the jurisdiction of another State"; and

(b) if so, whether Government have taken any action on this resolution?

**The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):** (a) and (b). On the 20th October, 1960, the Assam Legislative Assembly adopted a Resolution requesting the Government of India to move the President for obtaining the opinion of the Supreme Court on the question of propriety and validity of a special motion on the Assam situation adopted by the West Bengal Legislative Assembly on the 2nd September 1960, by referring the same under Article 143 of the Constitution of India and to issue necessary directives in the interest of good relation and better understanding among the States so that no State may discuss matters which exclusively fall within the jurisdiction of another State.

The request was carefully considered by the Government of India who are of the view that this is not a matter in which a reference could be made to the Supreme Court under Article 143 of the Constitution.

**Mr. Speaker:** The Question Hour is over. We will now take up the Short Notice Question.

**Shri Hem Barua:** May I put one supplementary?

**Mr. Speaker:** The Question Hour is over. What can I do?

#### SHORT NOTICE QUESTION

##### Ankleshwar Oilfield

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S.N.Q. { **Shri Radha Raman:**  
**Shri P. C. Borooah:**  
 12. { **Shri Shree Narayan Das:**  
**Shri Supakar:**

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the working rig in operation at the Ankleshwar Oilfield of the Oil and Natural Gas Commis-

sion has recently been damaged and immobilised;

(b) if so, what damage was caused to it; and

(c) whether the rig has since been restored to working order?

**The Minister of Mines and Oil (Shri K. D. Malaviya):** (a) to (c). On 24th March, 1961, mast of one workover rig in Ankleshwar area crashed due to failure of hydraulic jack. There has been no casualty. The Oil and Natural Gas Commission have sent engineers from Dehra Dun to Ankleshwar to make enquiries and a detailed report is awaited.

**Shri Radha Raman:** May I know whether any change in schedule had to be made as a result of this mishap and, if so, what is the nature and extent of it?

**Shri K. D. Malaviya:** Some change in the schedule of work is inevitable when an accident like this takes place. I cannot exactly say what the change in the schedule will be. Perhaps, the rig was in the process of being removed to some other place. It has been removed now.

**Shri Radha Raman:** May I know whether Government have made spot arrangements for some eventualities to be attended to in case of an emergency like this?

**Shri K. D. Malaviya:** I do not know what could be done. The workover rigs are limited in number. Some accident has taken place and engineers have been sent to make enquiries. I have found out only this morning that the latest assessment of the engineers who have gone there is that the mast can be repaired locally, and they are at it.

**Shri Radha Raman:** May I know the estimated time within which the hon. Minister expects to complete the enquiry?

**Shri K. D. Malaviya:** I do not know, Sir. Perhaps it will take a few days; not more.

**Shri Jaganatha Rao:** May I know the loss incurred by this mishap both in terms of money and time?

**Shri K. D. Malaviya:** That question is under enquiry.

WRITTEN ANSWERS TO QUESTIONS

**Manufacture of Dredgers at Mazagon Docks, Bombay**

\*1233. **Shri Indrajit Gupta:** Will the Minister of Defence be pleased to state:

(a) whether dredgers are being manufactured at the Mazagaon Docks, Bombay;

(b) whether such dredgers are of bucket type or of suction type; and

(c) whether Government have any plan for utilising Indian made dredgers for desilting work in the Hooghly?

**The Deputy Minister of Defence (Shri Raghuramaiah):** (a) Yes, Sir.

(b) This firm has constructed only Grab dredgers so far.

(c) This would depend on the Port authorities.

**Purchase of Ilyushin Transport Aircraft**

\*1235. **Shri C. K. Bhattacharya:** Will the Minister of Defence be pleased to state:

(a) whether negotiations are going on with Russia for buying Ilyushin transport aircrafts;

(b) whether arrangements have been made for sending an Indian financial team to Moscow to complete the financial details of the Ilyushin deal;

(c) what are the terms of this deal; and

(d) what use these aircrafts will be put to?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) The Contracts have been finalised:

(b) A team of officers, including a representative of the Ministry of Finance, had gone to Moscow to finalise the terms of the transaction.

(c) The terms provide for the delivery of Aircraft, engines spares etc. according to our requirements and for the training of our personnel.

(d) Airlift of stores and personnel as necessary.

**Uniform End-Price of Coal**

\*1236. { **Shri Achar:**  
**Shri Harish Chandra Mathur:**

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether there is any proposal before Government to settle a uniform end-price of coal for the whole country;

(b) whether Government have come to any decision on the question; and

(c) if so, the details of the scheme to give effect to the proposal?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) No Sir. There is no proposal to settle a uniform end-price of coal for the whole country.

(b) and (c). Do not arise.

**Palana Lignite**

\*1237. **Shri Narasimhan:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the feasibility and the economic viability of mining Palana lignite has been examined by experts and a report submitted;

(b) whether a copy of the report will be laid on the Table, and

(c) the broad details of the scheme, if any, suggested for inclusion in the Third Five Year Plan?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) Yes.